

**National Company Law Tribunal**

**Allahabad Bench**

**CP NO.100(ND)/2012**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017**

**NAME OF THE COMPANY: m/S Proview rishabh infra Pvt Ltd.**

**SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act,1956**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Liddharth Singh	Advocate	Petitioner	L. Singh
<u>2.</u>	SAURABH ADHIKARY	ADVOCATE	RESPONDENT	Saurabh Adhikary

**Order dated 13.02.2017**

**CP No.100(ND)/2012 M/s Proview Rishabh Infra Pvt Ltd.**

The parties are represented by their respective counsel. The amended portion in company petition has been carried out. A copy of amended portion has further been served to the opposite party. The Learned Counsel represents as proxy to the respondents counsel Shri Arun Saxena points out that the matter can be fixed for final hearing. Meanwhile, if respondents is willing may file consequential reply to the amended portion/company petition. The matter be listed on 07.03.2017.

List the matter on 07.03.2017.

  
SH. H.P. CHATURVEDI (Judicial Member)

Dated 13.02.2017